

IN THE INCOME TAX APPELLATE TRIBUNAL

(DELHI BENCH 'G' : NEW DELHI)

(Through Video Conferencing)

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 2623/Del./2017, A.Y. : 2006-07

M/s. Y.K.Jewellers Pvt. Ltd., 1167, New Market, Kucha Mahajani, , Chandni Chowk Delhi-110006 (PAN : AAACY2008B (APPELLANT)	vs.	ITO Ward-18(4) New Delhi (RESPONDENT)
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**ASSESSEE BY : Sh. Tanpreet Kohli, CA
REVENUE BY : Sh. Prakash Debey, Sr. DR**

**Date of Hearing : 02.02.2021
Date of Order : 02 .02.2021**

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Appellant, M/s. Y.K.Jewellers Pvt. Ltd. (hereinafter referred to as 'the assessee'), by filing the present appeal, sought to set aside the impugned order dated 22.02.2017 passed by Ld. CIT(A)-9, New Delhi qua the assessment years 2006-07.

2. The Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the “Vivad se Vishwas Scheme, 2020” and has filed necessary Form 1 & 2 with the Tax Department, which was accepted and processed vide Form 3 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 2nd day of February, 2021 after the conclusion of the virtual hearing.

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER
Dated the 2nd day of February, 2021
BR

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Copy forwarded to:
1.Appellant
2.Respondent
3.CIT
4.CIT(A), New Delhi.
5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.

